

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (Insolvency) (AT) No. 181-182 of 2021

In the matter of:

Winsome Investor Welfare Association **....Appellant**

Vs.

Mr. Amit Gupta, Liquidator of
M/s. Winsome Diamonds and Jewellery Ltd. **....Respondent**

Present

For Appellant: **Mr. Abhijeet Swaroop and Ms. Dhamishta N Raval,**
Advocates.

For Respondent: **None.**

ORDER
(Virtual Mode)

09.03.2021: Heard the Learned Counsel for the Appellant.

Issue notice to Respondent Mr. Amit Gupta, Liquidator of M/s. Winsome Diamonds and Jewellery Limited. Learned Counsel for the Appellant is directed to furnish the e-mail address of Respondent and service may be effected in both modes within three days'. Notice is taken through Speed Post.

Learned Counsel for the Respondent is directed to file the 'Reply Affidavit' within two weeks'. 'Rejoinder', if any, may be filed within one week' thereof.

List this case on **15th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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